

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/6684/2020**

This the 06th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Abdul Aziz Bhat, Aged 59 years, S/o Abdul Gani Bhat, R/o Laribal, Kakapora,  
Pulwama, Kashmir.

.....Applicant

(Advocate:- Mr. Hamza Prince for Mr. M Y Bhat, Sr. Advocate)

**Versus**

1. U.T of Jammu & Kashmir & Ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**ORDER**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that the T.A. has become infructuous  
on account of subsequent developments.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*